

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.215/04

Dated Monday this the 22nd day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

1. The All India Kendriya Vidyalaya  
Non-Teaching Staff Association  
represented by its Officiating  
General Secretary Sri C.S.Prem  
S/o Late C.G.Stephen  
Residing at Chiramel House  
Thopumpadi, Kochi.
2. T.K.Arumughan  
S/o Late Chattappan  
Group 'D' Employee  
Kendriya Vidyalaya  
Uphill, Malappuram  
Kerala.

Applicants.

(By advocate Mr.T.C.Govindaswanmy)

Versus

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18 Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.
2. The Joint Commissioner (Administration)  
Kendriya Vidyalaya Sangathan  
18 Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.

Respondents.

(By advocate M/s Iyer & Iyer)

The application having been heard on 22nd March, 2004 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The first applicant is All India Kendriya Vidyalaya Non-Teaching Staff Association represented by its Officiating General Secretary C.S.Prem and the second applicant T.K.Arumughan is a Group 'D' employee of Kendriya Vidyalaya, Uphill, Malappuram, and an affected person. The grievance of the applicants is that by altering the vacation programme by A-2 order the applicants have lost 5 holidays and therefore, they have filed this OA jointly for the following reliefs:

- (a) Declare that the applicants are entitled to be granted five days of compensatory holidays in lieu of equal number of days of winter break reduced by A-2 and direct the respondents accordingly or in the alterntive;
- (b) Direct the first respondent to consider A3&A4 and to take appropriate action theron and to intamate the applicants forthwith or within such a time as may be found just and proper by this Tribunal.

2. When the application came up for hearing, Sri Ashokan, Advocate, appeared for the respondents.

3. The learned counsel on either side agreed that the application could be disposed of at this stage directing the first respondent to consider the A3 representation of the first applicant and to give the first applicant an appropriate reply within a resonable time.

4. In the light of the above submissions by the learned counsel on either side, the application is disposed of directing the first respondent to consider the A-3 representation submitted by the first applicant on behalf of its memebers, in accordance with the rules and instructions on the subject and to give the first applicant an appropriate reply within a period of two months from the date of receipt of the copy of this order. No order as to costs.

Dated 22nd March, 2004.

  
H.P.DAS  
ADMINISTRATIVE MEMBER

aa.

  
A.V. HARIDASAN  
VICE CHAIRMAN